

CENTRAL ELECTRICITY REGULATORY COMMISSION

Petition No. 346/TT/2019

- Subject** : Petition for determination of transmission tariff from anticipated COD to 31.3.2019 for assets covered under System Strengthening for Sipat STPS in Western Region.
- Date of Hearing** : 16.6.2020
- Coram** : Shri P.K. Pujari, Chairperson
Shri. I.S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd.(PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) and 12 Ors.
- Parties Present.** : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri B. Dash, PGCIL
Shri V. Srinivas, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. The representative of the Petitioner submitted that the instant petition is filed for determination of tariff of Asset 1: 2 Nos. 765 kV line bays at 765/400 kV Bilaspur Pooling Station (Powergrid) (for Bilaspur PS (PG)-Rajnandgaon (TBCB) 765 kV D/C line) alongwith 2 Nos. 240 MVAR, 765 kV switchable line Reactors at 765/400 kV Bilaspur Pooling Station end under Powergrid Works associated with additional System Strengthening for Sipat STPS in Western Region. The asset was put into commercial operation during 2014-19 period.

3. The representative of the Petitioner submitted that as per the Investment Approval, the transmission scheme was scheduled to be put into commercial operation during November, 2018 to March, 2019 progressively matching with the COD of associated transmission line being implemented through TBCB by Adani Power. He further submitted that the subject asset was put into commercial operation on 23.3.2019 matching with the associated 765 kV D/C Bilaspur-Rajnandgaon Transmission Line. Thus, there is no time over-run. The estimated completion cost of the asset is ₹7326.09 lakh which is within the apportioned approved cost of ₹7708.87 lakh. The initial spares claimed are also within the limit specified in the 2014 Tariff Regulations. He submitted that all the information sought by the Commission vide RoP dated 13.2.2020 has already been submitted vide affidavit dated 4.5.2020. He requested for time to file rejoinder to the reply of MPPMCL. He prayed that the tariff



as claimed may be allowed for the subject asset from the date of actual COD of the asset i.e. 23.3.2019 to 31.3.2019.

4. The Commission directed the Petitioner to file rejoinder to the reply of MPPMCL by 6.7.2020 with advance copy to the Respondents. The Commission further directed the Petitioner to clarify the following on affidavit by 6.7.2020 with advance copy of the same to the Respondents:-

- a) The difference in the amount of liabilities claimed in Form-4A and Form-5.
- b) Actual cash expenditure as on COD claimed in Form-15 is ₹5492.40 lakh (₹2657.83+₹2834.57) whereas capital cost claimed vide Auditor's certificate is ₹5996.17 lakh (including IDC of ₹330.64 lakh). Thus, there is variation in capital cost claimed as on COD.

5. The Commission directed the Petitioner to file the information and the rejoinder to MPPMCL's reply within the specified date. The Commission also observed that no extension of time shall be granted and if no information is received within the specified date, the matter shall be disposed of based on the information available on record.

6. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

